

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1276 OF 2024

IN THE MATTER OF:

SUDARSHAN SINGH & OTHERS APPLICANT

VS

STATE OF PUNJAB & OTHERS RESPONDENTS

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PLACE - PATHANKOT
FILED ON : 11.09.2025

Arvind Singh
Judha Nar Singh
APPLICANT
THROUGH COUNSEL
MRS. MENA TARNAICH
P/2811/2007
ADVOCATE FOR APPLICANTS
DISTRICT COURTS PATHANKOT
M-9417443900



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**REJOINDER BY THE APPLICANT TO THE REPLY FILED BY THE
RESPONDENTS NO. 1,2,4,5 & RESPONDENTS NO.2.**

MOST RESPECTFULLY SHOWETH:

1. That the present Petition was filed by the applicants highlighting the inaction of respondent no.1 to 8 in implementing the mandatory provisions of law thereby promoting illegal mining & illegal operation of the Crusher Unit by the private respondents no. 9 & 10.
2. That in furtherance of notice issued by the Hon'ble Tribunal, Joint Committee filed its report & Respondent no. 1,2,4 & 5 filed its reply like wise respondent no. 2 also filed its separate reply.

3. That in this background the Applicant herein is submitting its joint Response/rejoinder in the following manner to the reply filed by respondent no.1,2,4&5,8 & Respondent no.2 .
4. That all the respondents more or less has replied in a like manner by defending the respondent no.9 & 10. That the respondents have given the reference of joint committee report in its reply to answer the petition of the applicants & on the other side the respondent no. 1,2,4 & 5 has given clean chit to the defendant no. 9 & 10 by mentioning that respondent no.10 has filed appeal against the Demand - Notice Annexure R/1 served by the Executive Engineer Pathankot, Drainage –cum–mining division, but has not produced any copy of the alleged appeal filed by respondent no.10 nor has mentioned that whether any stay order on Recovery of the Royalty under Demand -Notice i.e. of Rs. 4,23,14,160/- (Four Crore Twenty Three Lac Fourteen Thousand One Hundred Sixty Only) Has been passed by any appellate Court or not due to which the recovery has not been made.
5. That despite the pendency of the recovery of the Royalty amount for illegal mining by the respondent no.9 & 10 the respondent has allowed the application of respondent no.9 for fresh registration of the Crusher unit Respondent no.10 for the period from 22.07.2024 To 25.07.2027 without undergoing any process or issuing the fresh CTO Or NOC for Consent to Establish . That the respondent has also ignored the provision of section 2(1) (A) of the guidelines. Annexure A-6 of the main petition No new stone crushing unit shall be allowed to be installed and operated within the limits of- Clause A(ii) - 5 km of the city limit of metropolitan cities /Municipal Corporation & Clause A (vi) - 500 meters of village Phirni/Lal Lakir /Approved Residential Area. The Copy of Shajra Akash /revenue Map issued by the Patwari in Punjabi where the boundary of Ward no.42 Dehriwal is

clearly mentioned is Annexure -J & Translated copy is Annexure -K clearly shows that the Respondent no.10 is operational with in 1204.5 feet from the limits of Ward no.42 Dheriwal of Municipal Corporation Pathankot that here 1 karam =5.5 feet so 219 karam = 1204.5 feet which is the clear violation of the norms set for the discharge of functions.

6. That the admission of respondent no 1,2,4 & 5 regarding issuance of Demand - Notice Annexure R/1 itself proves that the respondent no.9 & 10 are doing illegal mining in Village Kalgarh , Pathnkot for which the Demand -Notice was served upon them.

That the applicant has given the detailed rejoinder & Counter affidavit / objection to the reply filed by Respondent no.9 & 10 & the Joint Committee report & the same may be considered as the rejoinder for the reply filed by respondent no 1,2,4,5 & 8 to avoid the repetition.

Verified that the Contents of the above paras of the plaint are true & correct to the best of my knowledge & belief

Verified at Pathankot

On Dated- 11.09. 2025

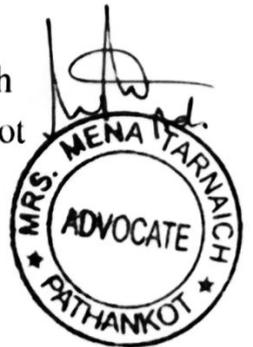
Arunod Surt
Judabhai Singh

Arunod Surt

Judabhai Singh
.....Applicant

Through Counsel

Mrs. Mena Tarnaich
Advocate Pathankot



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH NEW DELHI

IN O.A. No. 1276 /2024

In the matter of

SUDARSHAN SINGH & OTHERS APPLICANT

VS

STATE OF PUNJAB & OTHERS RESPONDENTS

AFFIDAVIT

I, Sudarshan Singh aged about 47 years S/o Shri. Bishamber Singh r/o Village Nehru Nagar, Dhaki Road, Pathankot tehsil & dist Pathankot do hereby solemnly affirm and declare as under :

1. That I have filed the accompanying Rejoinder to the to the Reply filed by the Respondent No. 1,2,4,5 and Respondent no.8 thus well being and acquainted with facts and circumstances of the case and thus competent to swear this affidavit.
2. That the accompanying Rejoinder has been drafted by my counsel under my instructions and contents thereof have been read over and explained to me in my vernacular which are true and correct to my knowledge, the contents thereof may kindly be read as part and parcel to this affidavit also and not repeated herein.
3. The contents as stated above are true and correct to my knowledge and belief.

Sudarshan Singh
Deponent

Verification on 10.09.2025 at Pathankot that the contents of the present application are true and correct and nothing has been concealed therefrom.



7251

.....Certified that above affidavit was declared
in Oath before me on.....11/9/25.....
at Pathankot by Sh./Smt. *Sudarshan Singh*
S/W/D/o Sh. *Bishamber Singh*
who is personally known to me, or is identified by
Sh/Smt. *Ms. Nema Parwal Chahal*
who is personally known to me, read & explained
to me deponent.

Sudarshan Singh
Deponent

EN. No. PH/1454/2019 Oath Commissioner Pathankot

OSHIN
11/9/25.